

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Review Petition No. 3 of 2013 in
Appeal No. 172 of 2011**

Dated: 05th February, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Sardar Power Pvt. Ltd.

... Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant(s): Mr. K. Gopal Choudhary

Counsel for the Respondent(s) :

**Review Petition No. 4 of 2013 in
Appeal No. 166 of 2011**

**Biomass Energy Developers Association
& Ors.**

... Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant(s): Mr. K. Gopal Choudhary

Counsel for the Respondent(s) :

**Review Petition No. 5 of 2013 in
Appeal No. 168 of 2011**

**M/s South Indian Sugar Mills Association
& Ors.**

... Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant(s): Mr. Challa Gunaranjan

Counsel for the Respondent(s) :

ORDER

Admit. Issue notice. Since the impugned judgment for these Review Petitions rendered in all the Appeals, i.e. Appeal Nos. 172 of 2011, 166 of 2011 and 168 of 2011 and with connected Appeals is common, we deem it appropriate to dispose the Review Petitions at an early date. Hence, the learned Counsel for the Appellant is permitted to serve notice on all the learned Counsel for the parties to these Appeals who appeared earlier.

Post the matters for hearing on **18.2.2013**.

In the meantime, it is open to the Respondents in this Review Petition to file their reply.

(Rakesh Nath)
Technical Member
ak/pg

(Justice M. Karpaga Vinayagam)
Chairperson